

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

20. CP060/00182/2015 in
O.A. No. 060/00870/2014
H.R. Bangar Vs. Praneet Singh Sachdev & Others

05.07.2016

Present: Mr. Anirudh Gupta, proxy counsel for the applicant
Mr. T.S. Hundal, proxy counsel for the respondents

1. Last opportunity is granted to the applicant to file affidavit regarding his grievance, as noticed in the order of the preceding date, within two weeks.
2. List on 27.07.2016.

Rs
(RAJWANT SANDHU)

MEMBER (A)

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LN
(JUSTICE L.N. MITTAL)

MEMBER (J)

*Affidavit
filed*

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH

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17. CP 060/00182/2015 in

O.A. No. 060/00870/2014

H.R. Bangar Vs. Praneet Singh Sachdev & Others

27.07.2016

Present: Mr. Karnail Singh, counsel for the applicant

Mr. K.K. Thakur, counsel for the respondents

1. Despite last opportunity, the applicant has not filed any affidavit regarding his perceived grievance noticed in order dated 17.05.2016. On the other hand, affidavit dated 13.07.2016 filed by the respondents reveals that the grievance stated by the applicant to the respondents was for longer period than stated before this Tribunal on 17.05.2016.
2. To pin down the applicant regarding correctness of facts, he was asked to file affidavit regarding ^{his} factual grievance, but he has failed to do so. Consequently, we find no reason to continue with the CP.
3. The CP is, accordingly, dismissed. Notices issued to the respondents stand discharged. However, the applicant shall be at liberty to file application for execution of order of the Tribunal if any of ^{his} the grievances subsists regarding compliance of the order of the Tribunal.

(UDAY KUMAR VARMA)

MEMBER (A)

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(JUSTICE L.N. MITTAL)

MEMBER (J)